

20

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

R.A.No.74/99 with MA -1048/99.

IN

O.A.No.113/98

New Delhi: Dated this the 3rd day of December, 1999.

HON'BLE M.R.S. R. ADIGE VICE CHAIRMAN (A).

Shri Amir Singh ... Applicant.

(By Advocate: Smt. Avnish Ahlawat)

Versus

Union of India & Ors. Respondents.

(By Advocate: Shri Vijay Pandita)

ORDER

Heard both sides on RA No.74/99 seeking review of the Tribunal's order dated 29.1.99 in OA -113/98.

2. By the Tribunal's order dated 29.1.99 respondents were directed to pay interest @ 12% p.a. w.e.f. 1.1.97 till 21.5.98 under the presumption that the pensionary benefits were paid on 21.5.98, but respondents do not deny that 21.5.98 was only the date of the order directing release of the pensionary benefits which was actually released to applicant later.

3. Under the circumstance I am satisfied that there has been an error apparent on the face of the record to bring this case within the ambit of section 22(3) (f) A.T. Act read with Order 47 Rule 1 D.C.

4. R.A.No.74/99 is accordingly allowed. Para 16 of the Tribunal's order dated 29.1.99 in OA No.113/98 is modified to read as follows:

"16. Accordingly the OA is disposed of with a direction to respondents to pay applicant interest on account of delayed

payment of each monetary item of retiral benefit contained in respondents' order dated 21.5.98 @ 12% p.a. w.e.f. 1.1.97 till the date the payments of these retiral benefits were actually made, within 3 months from the date of receipt of a copy of this order under intimation to applicant, supported by a comprehensive calculation chart in support of the same. No costs.

5. RA No.74/99 stands disposed of accordingly.

Arif Ali
(S. R. ADIGE)
VICE CHAIRMAN (A).

/ug/